

[श्री० रामजी सिंह]

cow and calves. Even the Supreme Court has said:

"The slaughter of cows for food is repugnant to their (Hindus) notions and this sentiment in the past even led to communal riots."

मैं इतना कह सकता हूँ कि अभी आचार्य विनोबा भावे भी उपवास कर रहे हैं और इसलिए हम समझते हैं कि बनातवाला साहब अपना समर्थन देंगे। हम तो प्रेम में विश्वास करते हैं, अगर आपका समर्थन हमें मिल जायेगा तो देश में एक अच्छा वातावरण हो सकेगा। मैं तो केवल भ्रज कर सकता हूँ, दबाव नहीं दे सकता हूँ।

MR. CHAIRMAN: Now, the question is:

"That leave be granted to introduce a Bill to provide for prohibition on killing of cows."

The motion was adopted.

श्री० रामजी सिंह : मैं विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: The Bill is now introduced.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

श्री० रामजी सिंह : (भागलपुर) : मैं प्रस्ताव करता हूँ कि भारत के विधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. CHAIRMAN: The question is.

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

श्री० रामजी सिंह : मैं विधेयक को पुरःस्थापित करता हूँ।

PARLIAMENTARY INTEGRITY COMMISSION BILL*

श्री० रामजी सिंह (भागलपुर) : मैं प्रस्ताव करता हूँ कि एक संसदीय सत्यनिष्ठा आयोग के गठन तथा उसके अनुषंगिक विषयों का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a Parliamentary Integrity Commission and matters incidental thereto.

The motion was adopted.

श्री० रामजी सिंह : मैं विधेयक को पुरःस्थापित करता हूँ।

FREEDOM OF RELIGION BILL*

श्री श्री प्रकाश त्यागी (बहराइच) : मैं प्रस्ताव करता हूँ कि एक धर्म से दूसरे धर्म में बलपूर्वक या उत्प्रेरणा, भयवा कपटपूर्ण साधनों द्वारा संपरिवर्तन पर प्रतिषेध का और उसके आनुषंगिक विषयों का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

SHRI G. S. REDDY (Miryalguda) : I oppose the Bill. I have given notice.

MR. CHAIRMAN: Yes, but not in time, I have come to know.

SHRI G. S. REDDY: I gave notice yesterday.

SHRI C. K. CHANDRAPAN (Canonore): He gave notice yesterday; and these people are trying to flout the Constitution every day!

MR. CHAIRMAN: Of course, you have intimated, but it was not an objection.

Now, the question is...

SHRI C. K. CHANDRAPPAN: What has happened about his objection?

MR. CHAIRMAN: It has already been rejected. He has not given notice for opposing the Bill; he just wanted to speak.

SHRI G. S. REDDY: No, I wanted to oppose the Bill.

MR. CHAIRMAN: What he has written is not that he is going to oppose on any particular point. He has not said that; he has simply said 'I want to speak'.

So, the question is:

"That leave be granted to introduce a Bill to provide for prohibition on conversion from one religion to another by the use of force or inducement by fraudulent means and for matters incidental thereto.

The motion was adopted.

SHRI O. P. TYAGI: I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Amendment of section 304A)

SHRI HARI VISHNU KAMATH (Hoshangabad): I have the honour to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted.

SHRI HARI VISHNU KAMATH: I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Repeal of section 309).

SHRI HARI VISHNU KAMATH (Hoshangabad): I have the honour to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted.

SHRI HARI VISHNU KAMATH: I introduce the Bill.

DELHI SALES TAX (REPEAL) BILL*

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I beg to move for leave to introduce a Bill to repeal the Delhi Sales Tax Act, 1975.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to repeal the Delhi Sales Tax Act, 1975."

The motion was adopted.

SHRI KANWAR LAL GUPTA: Sir, I introduce the Bill.

15.46 hrs.

CONSTITUTION (AMENDMENT) BILL*

(INSERTION OF NEW ARTICLE 23A, 23B AND 23C) By SHRI Y. P. SHASTRI:

EXTENSION OF TIME FOR ELICITING OPINION

श्री यमुना प्रसाद शास्त्री (रीवा) : सभापति महोदय, मैं ने एक संविधान संशोधन विधेयक लोक

* Published in Gazette of India Extraordinary, Part II, Section 2, dated 22-12-78.

† Introduced with the recommendation of the President.